
(2018) 06 CAL CK 0110

In the Calcutta High Court

Case No : C.A.N. 3421 of 2017, F.M.A. 551 of 2014

Dipali Paul & Ors.

APPELLANT

Vs

New India Assurance Co. Ltd. & Ors.

RESPONDENT

Date of Decision : 07-06-2018

Acts Referred:

Motor Vehicles Act, 1988 — Section 166, 163A, 171

Citation : (2018) 06 CAL CK 0110

Hon'ble Judges : ASHA ARORA, J; DIPANKAR DATTA, J

Bench : Division Bench

Advocate : Saidur Rahaman, Rajdeep Bhattacharya

Final Decision : Disposed Of

Judgement

SI No, Heads, Calculation

i), Monthly income, "Rs. 3,000.00 per month

ii), Notional income, "Rs. 3,000.00 X 12 months =

Rs. 36,000.00

iii), "1/4th deducted on account of

personal and living expenses of

the victim", "Rs. 36,000.00 - Rs. 9,000.00 =

Rs. 27,000.00

iv), "Compensation on a multiplier of

11 is applied General Damages", "Rs. 27,000.00 X 11 = Rs. 2,97,000.00

v), "including loss of consortium, loss

of estate and funeral expenses

(collectively)", "Rs.1,17,000.00 (already paid)

,T o t a l,"Rs. 2,82,487.00

certified copy of this order, if applied for, be supplied expeditiously after complying with all necessary legal formalities.",,